

**Completion of Private Family Trusts  
Cases in Agra by Income Tax  
Officers**

3680. SHRI KESHAORAO PARDHI :

Will the Minister of FINANCE be pleased to state :

(a) whether the cases of private family trusts were completed by Circle-II-A Ward of the Income Tax Office, Agra during the years 1981-82, 1982-83 and 1983-84;

(b) if so, the particulars of Income Tax Officers who handled these cases in Circle-II-A Ward;

(c) whether these cases were irregularly handled by the Income Tax Officers who had no jurisdiction in that Circle; and

(d) if so, the action taken against those officers ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI JANAR-  
DHANA POOJARY) :

(a) Yes, Sir.

(b) S/Shri Joginder Singh, M. N. Dikshit, Ganeshi Lal and M. M. Lal, Income-tax Officers handled private family trusts cases during the years 1981-82, 1982-83 and 1983-84.

(c) and (d) Some infirmity in the original jurisdiction order came to notice in September, 1982 which was corrected in December, 1983. Also, one of the Income-tax Officers has been suspended in February, 1984, and disciplinary proceedings have been initiated against him for handling certain cases of private family trusts in a malafide manner.

**Stalemate Over India's Application  
for Asian Development  
Bank Loan**

3681. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether the stalemate over India's application for a 2-billion Asian Development Bank (ADB) loan still continues;

(b) if so, when it is expected to be broken ;

(c) the nature of projects both in the private, public and State sectors expected to be funded by this loan;

(d) whether any benefit from this loan will be made available to West Bengal for any of its projects;

(e) if so, the board details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI JANAR-  
DHANA POOJARY) :

(a) to (f) The Government of India has indicated to the management of the Asian Development Bank its intention to commence borrowing from the Bank during the period of Third General Capital Increase (ending 1987). The exact amount of loans to be extended to India during this period and the projects to be financed are still under discussion.

**Meeting between Representatives of  
Labour and Management on  
Revision of D. A.**

3682. SHRI THAMPAN THOMAS :  
PROF. MADHU DANDAVATE :

Will the Minister of FINANCE be pleased to state :

(a) whether a meeting with the representatives of labour and management was held on the revision of dearness allowance on 21st March, 1985;

(b) if so, whether the meeting was adjourned without taking any decision on the issue; and

(c) the main points of disagreement ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI JANAR-  
DHANA POOJARY) :

(a) Yes, Sir

(b) and (c) It was decided in the above meeting to submit a report to the Government. Subsequently, after further consultations with the representatives of Central Trade Union Organisations, Government have taken the following final decisions on the revised DA rates about which the Finance Minister also made a statement in the Lok Sabha on the 12th April, 1985.

(i) The existing Industrial Dearness Allowance rate would be raised from Rs. 1.30 per point shift in AICPI (Simla Series, 1960=100)